

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.2373
TO BE ANSWERED ON 6TH DECEMBER, 2016**

GUIDELINES ON FIRE SAFETY IN HOSPITALS

2373. SHRI MAJEED MEMON:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) following the fire at SUM Hospital, Bhubaneshwar (Odisha) which has taken the lives of 21 people and injured over a hundred others, whether Government is going to issue some guidelines to all States on fire safety so that such incidents do not recur; and

(b) whether Government would also be examining as to how more stringent provisions could be made in the Clinical Establishment Act by the State Governments and a detailed report thereon?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Public Health and hospitals' is a State subject and it is the primary responsibility of State/UT Governments to ensure adherence of healthcare facilities to safety norms including fire safety. Therefore, the Government of India has written to all the State/UT governments to ensure adherence to fire safety norms in all public and private hospitals including through provisions of Clinical Establishment Act or similar Acts.